

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The information has been posted by the Supreme Court and some of the High Courts on their website.

(b) and (c) The Government is considering to bring in a comprehensive legislation on the issue of accountability of Judges wherein it is also proposed to deal with the subject of declaration of assets by Judges without encroaching upon the independence of the judiciary.

Restatement of laws

1926. SHRI JABIR HUSAIN:

DR. T. SUBBARAMI REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether, in a note exchanged at a meeting of Chief Justices of High Courts held at the Supreme Court, Judges have complained that Centre must deliver on its promise to set up more courts as burden of cases is increasing day-by-day;

(b) whether the Chief Justice of India has constituted a committee of Judges to bring out an authoritative series of 'Restatement of Laws' on about 100 topics to remove ambiguities surrounding legal principles and their applicability for their better adaptation to social needs; and

(c) if so, to what extent it has identified subjects for preparation of restatement of laws?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Government has not received any such information.

(b) Yes, Sir. The Hon'ble Chief Justice of India who is an Ex-Officio President of the Indian Law Institute has constituted a Restatement of Law Project Committee consisting of Judges, senior advocates and academicians to undertake a research project on Restatement of Law on various topics.

(c) The Restatement of Law Project Committee has initially selected following three subjects as a pilot project in order to create models for future use:

(i) The Legislation Privileges

(ii) Contempt of Court

(iii) Public Interest Litigation

Electronic storage of records

1927. SHRI VIJAY JAWAHARLAL DARDA:

SHRI JESUDASU SEELAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether abnormal increase in bulk paperwork relating to pending cases in High Courts requires additional accommodation, especially in Punjab and Haryana High Court;

(b) if so, whether electronic storage would be resorted to, and extensive efforts made to weed out records which are not vital for final disposal of such cases; and